

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4276
ANSWERED ON:04.08.2009
AMENDMENT TO SUGARCANE CONTROL ORDER .
Dhruvanarayana Shri R.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether an amendment to the Sugarcane Control Order, 1964 has been sought by the sugarcane farmers for ensuring better price for their produce;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a),(b)&(c): The Rashtriya Kisan Adhikar Samiti filed a Writ Petition No.7488 of 2008 in the High Court of Delhi with the following prayers:-

- (i) While fixing the Statutory Minimum Price of sugarcane every year, under sub-clause (1)(d) of clause 3 of the Sugarcane (Control) Order, 1966, the returns from the major and minor by-products of sugarcane may also be considered .and,
- (ii) Delete sub-clause(1)(c) of clause 3 of the Sugarcane(Control) Order, 1966.

Delhi High Court vide Order dated 4.3.2009 directed the Government that the Writ Petition be treated as a representation by the petitioner and to take a decision.

The Government has amended the Sugarcane (Control) Order, 1966 by inserting clause (f) in clause 3(1) as follows:

"The realization made from sale of by-products viz. molasses, bagasse and press mud or their imputed value" for consideration in fixation of SMP.

The second suggestion of the petitioner was not accepted.